
(2021) 08 OHC CK 0131

In the Orissa High Court

Case No : Bail Application No. 6632 Of 2021

Kanha @ Anirudha Rout

APPELLANT

Vs

State Of Odisha

RESPONDENT

Date of Decision : 25-08-2021

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 439
Indian Penal Code, 1860 — Section 395

Citation : (2021) 08 OHC CK 0131

Hon'ble Judges : D. Dash, J

Bench : Single Bench

Advocate : D.Sahoo, Karunakar Nayak

Final Decision : Disposed Of

Judgement

D.Dash, J

1. 1. This matter is taken up through Hybrid Arrangement (Virtual/Physical Mode).

2. The Petitioner being in custody in connection with Rajkanika P.S. Case No.239 of 2021 corresponding to G.R. Case No.410 of 2021 on the file of

learned J.M.F.C, Aul running for commission of offence under section 395 of the IPC, has filed this application under section 439 of the Cr.P.C. for

his release on bail.

3. Heard learned counsel for the Petitioner and learned counsel for the State.

4. Taking into account the submissions made; further keeping in view the materials on records as those stand against the Petitioner with other

surrounding circumstances as also the period of detention of the Petitioner in custody and on going through the order passed by the learned Assistant

Sessions Judge; in the absence of any such impediment; it is directed that the Petitioner be released on bail in the aforesaid case on such terms and conditions as deemed just and proper by the court in seisin of the case.

5. The BLAPL is accordingly disposed of.

Issue urgent certified copy as per rules.

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